

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.4576
TO BE ANSWERED ON 29.03.2017**

OIC ON KASHMIR

4576. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Organisation of Islamic Cooperation (OIC) had adopted yet another resolution on Jammu and Kashmir upholding what it described as the right to self determination for Kashmiris and if so, the details thereof;**
- (b) whether the said resolution condemned human rights violations by security forces in the State and rejected Indian attempts to equate the indigenous freedom movement of Kashmiris in Kashmir with terrorism and if so, the details thereof; and**
- (c) whether India has rejected the said resolution and asked the OIC to refrain from interfering in India's internal affairs and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI M.J. AKBAR)**

(a) to (c) Yes. Since early 1990s, communiqués and resolutions issued at the OIC Summits and Ministerial meetings have often included one-sided criticism of India.

Pakistan has been behind such anti-India references in the OIC communiqués/resolutions. These resolutions/communiqués have factually incorrect and misleading references pertaining to the internal affairs of India.

At the conclusion of the 43rd Council of Foreign Ministers Meeting (CFM) of the OIC held in Tashkent on 18-19 October 2016, some resolutions were adopted which contained anti-Indian rhetoric, including on J&K.

We have always maintained that the OIC has no locus standi on matters pertaining to India's internal affairs. We have consistently rejected all such resolutions, further advising the OIC to refrain from making references to India's internal affairs. The same was articulated in the rebuttal issued by the Government of India on such anti-India references made in the final resolutions at the conclusion of the last OIC CFM meeting in October 2016.
